

CCPA 92/2010

OA 688/2005

18.09.2014.

Sri S.K. Bariar, L/c for the petitioner.
None for the respondents.

It is noted that on 22.03.2011 learned counsel for the petitioner submitted that a writ petition has been filed before the Hon'ble High Court. Accordingly, on that date this CCPA was directed to be kept in sine die list. None of the parties have informed the status of the writ petition so filed before the Hon'ble High Court.

2. We, therefore, dispose of this contempt petition at this stage with liberty to the petitioner to revive the same if he so desire after disposal of the writ petition before the Hon'ble High Court.

[Urmita Datta (Sen)]/M(J)

Bp

(A.K. Jain)/M(A)